

CBI Case No. 189/2019

CBI Vs. B.M. Sethi Etc. (Safdarjung CGHS)

31.08.2020.

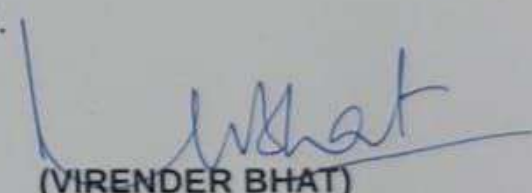
Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 13.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/31.08.2020